

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.2
New IA-1261/2021 in
IB-2976/(ND)/2019

IN THE MATTER OF:
Nuvision (Delhi) Pvt. Ltd
Vs.
FLPL Logistics (P) Ltd

....FINANCIAL CREDITOR

....RESPONDENT

SECTION :
U/s. 7 IBC, 2016

Order delivered on 15.3.2021

CORAM:
CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)
SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC

: Adv. Mr. Abhishek Naik, for R.P. Mr. Rishabh Chand Lodha.

For the Respondent/CD

: Mr. Anil Sayal (suspended director)

For the Intervener

:

ORDER

The Resolution Professional along with the Counsel is present. At this stage, one Mr. Anil Sayal is present (suspended director), and submitted that there is a possibility of revival of the Company and shown interest to co-operate with the IRP/Liquidator.

In case the suspended board of directors are ready to co-operate with the Resolution Professional/Liquidator then any viable Scheme under Section 230 of the companies Act, could be worked out in Liquidation Process for being considered by the Lenders in accordance with law. Heard.

Order is reserved.

-sd-

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

-sd-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit